

SHRI RAJ BAHADUR: As far as the Rule is concerned, I am correct That is what I wanted to submit

SHRI JYOTIRMOY BOSU: Even I don't take it like that

Now I must submit that once you have chosen certain subjects, will he not accommodate the Government Ministers also whether they are prepared for a particular subject to be taken up on a particular day? (*Interruptions*) I am asking for the date Maybe out of three subjects we can take one this week, one next week and the third one next session Maybe this is possible

MR SPEAKER I know it suits you very well

PROF MADHU DANDAVATE (Rajapur) He is the most sober man in the House

एक माननीय सदस्य फैसला क्या किया है ?

SHRI K S CHAVDA (Patna) Next session?

SHRI RAJ BAHADUR If not next week, then in the week next to that

MR SPEAKER Sometimes, Raj Bhadurji, if you will not go further, you will not be complicating the issues

अध्यक्ष महोदय फैसला यह है कि हफ्ते में दो-तीन दिन उस में दिन तो उन को देना ही पड़ेगा। वह दो-तीन तो एनवार उन का प्राप किया करे। उस के बाद गृह भी बात, उन की ठीक है कि जब दिन कम करना हो तो उन मिनिस्टर से भी बात करनी पड़ेगी कि वह उस दिन प्राय एनवायड न करे। यह हम उन पर छोड़ते हैं।

एक माननीय सदस्य - प्राप उड़े उठिए ।

अध्यक्ष महोदय : नहीं, मुझे डाटने वाला रोना ब्रह्मा नहीं लगना। मैं कभी यह बात पसंद नहीं करता। और उई अग्रजगरी में जब कभी इतर उतर यह बात आती है कि स्पीकर को झाड़ पड़ो तो मैं ने कभी झड़ किनी पर नहीं आनी। बाहर निज देने हैं लोग खुश हो रहे हैं। लेकिन मैं कभी यह पसंद नहीं करता।

We have fixed the days.

The question is

"That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on the 21st November, 1972"

The motion was adopted

13.06 hrs

PAYMENT OF BONUS (AMENDMENT) BILL*

Never We do not proceed with that spirit We persuade each other We request each other We are all equals. It does not matter you have made me sit here that I should consider myself as super-human

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) Sir, I beg to move for leave to introduce a Bill further to amend the Payment of Bonus A., 1965

Please don't take it like that

MR. SPEAKER: The question is...

SHRI SAMAR GUHA (Contd): This Bill is not only incomplete, but it denies the right to other employees.

Sir, there are other employees serving under the Government. There are employees serving under the Railways; there are employees serving under the P&T and Defence. These employees are not coming under the scope of this Bill. Lakhs and lakhs of employees who work for the growth of the country's economy, who work for the national effort, and national production, are not being covered at all by this Bill. The hon. Minister is not extending the bonus formula to the other categories of employees including Government employees in the Defence services, in the Railways, P&T and other Central Government departments and organisations. I feel that there should not be any grievance on the part of any of these employees who also serve the national interest. Therefore, I beg to submit, Government should bring forward a more comprehensive Bill and place it before the House.

SHRI S. M. BANERJEE (Kanpur): On behalf of my party and myself, I welcome this Bill and I may say, we are not opposed to the Bill, but our only point is this. Government has taken a decision to raise the minimum-bonus from 4 to 8.33 per cent. That is a welcome thing. My token opposition to this Bill is only for a particular reason. I was surprised to read the various provisions of the Bill and I was equally surprised when I read the provisions of the Ordinance, because 28 lakhs of Central Government employees, 16 lakhs of railway employees, about 8 lakhs of Defence Employees and about 3½ lakhs of postal employees have been completely ignored. I want an assurance from Government whether Government themselves propose to bring forward an amendment to this Bill so that those employees also will

be covered. This is my reason for opposition to this Bill. Otherwise, I welcome this Bill.

SHRI R. K. KHADILKAR: As has been made clear, this is a Bill to amend the Payment of Bonus Act, 1965.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I also want to say something on this...

SHRI R. K. KHADILKAR: When we come before the House for a debate on this, then we shall discuss all these points.

SHRI JYOTIRMOY BOSU: On a point of order. On an occasion like this, I do not wish to carry coal to New Castle...

MR. SPEAKER: What would have been the harm if the hon. Member could have informed me earlier?

SHRI JYOTIRMOY BOSU: Two categories of Members are allowed to speak, one consisting of those who are totally opposed to the introduction of the Bill and the other consisting of those who feel that there is legislative incompetence. You have been kind enough to permit two Members to speak...

अध्यक्ष महोदय आप को नाम भेजना चाहिये था, एक तरफ तो आप यह तय करने हैं कि इन के मुताबिक चलेंगे, दूसरी तरफ आप उस को रोकना चाहते हैं...

SHRI JYOTIRMOY BOSU: Kindly give me one minute. Our party is so close to the trade union movement

अध्यक्ष महोदय इस तरह तो जोड़ आपने बनाई है, उस की आप तोड़ेंगे। मेरी रिक्वेस्ट है कि जो इन आपने कहायें हैं उन को न लीइये। अगर बोलना होता है तो पहले से लिख कर दीजिये।

SHRI JYOTIRMOY BOSU I am making a request to you to allow me. It is up to you, Sir I would not insist as a matter of right My party is so close to the working class movement

PROF MADHU DANDAVATE: (Rajapur) They want to have their observations on record Let them be permitted

अध्यक्ष महोदय मेरे लिये बड़ी मुश्किल है। ये सब क्लज आप के बनाये हुए हैं, पहले आप उन को बनाते हैं फिर नोट देने हैं।

PROF MADHU DANDAVATE The fact is that those who are working in the working class movement want to remain on record

श्री ज्योतिरमय बसु आप की मर्जी के बगैर कोई भाषण नहीं दे सकता है। आप एलाउ करेगे तब हम बोल सकते हैं।

MR SPEAKER We have this understanding that those who send their names in advance alone are permitted

SHRI SAMAR GUHA They are accountable to their trade unions also, as I have been So they may be permitted

SHRI JYOTIRMOY BOSU Kindly tell me, Sir, under what rule you are allowing Members to speak on this Kindly enlighten me

SHRI S M BANERJEE Let us follow the rules every time

अध्यक्ष महोदय जब बिल प्राय तब बोलिए। एक तरफ तो उस दिन आप ने यह फैसला किया कि जो नाम दे और यह बताए कि मुझे इस बात पर बोलना है उस को टाइम दिया जाय। मैंने उस फैसले को मान लिया।

अब जिस का नाम प्राया है उस को मैंने बुलाया है। अगर आप अपना नाम नहीं दे सके और अब बुलाने के लिए कहते हैं तो मुझे यहाँ पर तमाशे के तौर पर तो आप ने बैठाया नहीं है, आप ने जिन क्लज का बनाया है उन के मुताबिक चलान के लिये बैठाया है इस लिये मैं क्लज के मुताबिक चलना। अगर कोई वहाँ कि उस दिन तो ताड़ा था आज भी ताड़िय, यह नहीं चल सकता।

SHRI R K KHADILKAR As has been made clear after the interim report of the Bonus Review Committee an attempt has been made in this Bill to give effect to their recommendations Hon Members will have ample opportunity when we come before the House, to say further whatever they like At this stage, I do not want to add anything more

SHRI S M BANERJEE I would like to know whether Government themselves are going to bring forward an amendment About 28 lakhs of Central Government employees are involved

SHRI R K KHADILKAR This measure has been brought forward on the basis of the interim report of the Bonus Review Committee It is only when the main report is submitted that we can think of an amendment This deals only with the interim report So what can I do?

SHRI JYOTIRMOY BOSU. You have permitted already two Members

MR. SPEAKER: Now, let the hon. Member sit down.

SHRI JYOTIRMOY BOSU: I am sitting down, Sir.

MR. SPEAKER: I have to ask him to sit down, because he is not sitting down himself.

SHRI JYOTIRMOY BOSU: You do not want me to come back elected next time, it seems....

MR. SPEAKER: He will be; but my experience is that those Members who spoke the most and put all the questions were not returned.

SHRI JYOTIRMOY BOSU: Because of the official machinery and the silver working

MR. SPEAKER The question is:

"That leave be granted to introduce a Bill further to amend the Payment of Bonus Act, 1965".

The motion was adopted.

SHRI R. K. KHADILKAR: I introduce the Bill.

STATEMENT RE. PAYMENT OF BONUS (AMENDMENT) ORDINANCE

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): On behalf of my colleague, Shri Balgovind Verma, I lay on the Table and explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance, 1972, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13.16 hrs.

The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at twenty minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER—in the Chair]

MR. DEPUTY-SPEAKER: Before we resume discussion on the items on the agenda, the Minister of External Affairs wants to make an important statement.

STATEMENT RE. RELEASE OF INDIAN PRISONERS OF WAR BY PAKISTAN CAPTURED ON WESTERN FRONT

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): According to a broadcast of Radio Pakistan the Government of Pakistan are reported to have decided to release 617 Indian prisoners of war. These prisoners of war were captured on the western front. Government of India have not received any official communication on this subject. It will be recalled that during the Simla Conference the Government of India had offered to release all the Pakistani prisoners of war numbering 540 who had been captured on the western front, but the Government of Pakistan at that time did not show any interest in this offer. The Government of India reiterate their offer to release all those Pakistani prisoners of war who were captured on the western front.

14.21 hrs.

RE. SWEEPERS STRIKE IN DELHI

श्री कानि मुखर्जी (दक्षिण दिल्ली): जपाध्यक्ष महोदय, दिल्ली हिन्दुस्तान की राजधानी है, एक महीने से यहाँ पर स्वीपर्स स्ट्राइक चल रही है, शहर बिल्कुल बन्धा हो रहा है, बाहर से लोगों कायबी, रोड क्लियर देखने के लिए आ रहे हैं लेकिन कापरेशन इस मामले को तय नहीं कर सका है। मैं हीम मिनिस्टर से दरबन्ति करूँगा कि यह स्ट्राइक खत्म कराई जाये और सुनासिब हो तो कापरेशन को तोड़ दें क्योंकि वह बिल्कुल कामियाब नहीं हो रहा है।

श्री बीरेन्द्र सिंह राय (महेन्द्रगढ़): जो दिन से बिजली भी नहीं है एन की एन सी एरिया में उसपर भी ऐकशन लेना चाहिए।